

SECTION II

MATTER FOR : 30.10.2015
COURT NO. : 11
ITEM NO. :11

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.18180 OF 2015

(Application for condonation of delay)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRIMINAL)NO..... OF 2015

Jalish Khan

...Petitioner

VERSUS

State of Rajasthan

...Respondent

OFFICE REPORT

The matter above-mentioned has been filed by Mr. Aftab Ali Khan, Advocate against the Judgment and Order dated 09.06.2015 of the High Court of Judicature of Rajasthan at Jaipur in S.B. Criminal Misc. Petition No. 1469 of 2015.

It is submitted that there is a delay of **08** days in filing the the matter and Counsel for the petitioner has filed an application for condonation of delay in filing the same.

It is further submitted that SLP(Crl) No.5256 of 2015 arising out of same FIR and Criminal Case was dismissed by the Hon'ble Court on 02.07.2015.(Copy of the Record of Proceeding dated 02.07.2015 is circulated with this Office Report)

The application above-mentioned is listed before the Hon'ble Court with this report.

DATED THIS THE 28TH DAY OF October, 2015.

ASSISTANT REGISTRAR

Copy to : Mr. Aftab Ali Khan, Advocate

ASSISTANT REGISTRAR